

## Assurances Report

of Parliament during the current session and assented to since a report was last made to the House on the 16th November, 1971 —

(1) The Stamp and Excise Duties (Amendment) Bill, 1971 ,

(2) The Industrial Disputes (Amendment) Bill, 1971 ,

(3) The Railway Passenger Fares Bill 1971 ,

(4) The Tax on Postal Articles Bill 1971

(5) The Inland Air Travel Tax Bill 1971 .

(6) The Air Corporations (Amendment), Bill, 1971 ,

(7) The Arms (Amendment) Bill 1971.

## COMMITTEE ON PUBLIC UNDERTAKINGS

## SIXTH TENTH AND ELEVENTH REPORTS

DR KALLAS (Bombay South) I beg to present the following Reports of the Committee on Public Undertakings -

(1) Sixth Report regarding action taken by Government on the recommendations contained in their Seventieth Report (Fourth Lok Sabha) on India Tourism Development Corporation.

(2) Tenth Report regarding action taken by Government on the recommendations contained in their Sixty-ninth Report (Fourth Lok Sabha) on Air India

(3) Eleventh Report regarding action taken by Government on the recommendations contained in their Forty-ninth Report (Fourth Lok Sabha) on Industrial Finance Corporation of India.

## COMMITTEE ON GOVERNMENT ASSURANCES

## SECOND REPORT

SHRI V. SHANKER GIRI (Damoh) :

I beg to present the Second Report of the Committee on Government Assurances.

10 04 hrs

## BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR)

Sir I rise to announce that Government Business in this House during the week commencing from 20th December, 1971, will consist of

(1) Consideration of any item of Government Business carried over from today's Order Paper.

(2) Consideration and passing of The Union Territories Taxation Laws (Amendment) Bill 1971

The Essential Commodities (Amendment) Bill, 1971, as passed by Rajya Sabha

The Uttar Pradesh Cantonments (Control of Rent and Eviction) (Repeal) Bill, 1971, as passed by Rajya Sabha.

(3) Consideration of an amendment made by Rajya Sabha in the Prevention of Insults to National Honours Bill, 1971

(4) Consideration and passing of The Contempt of Court Bill, 1971, as passed by Rajya Sabha

The Prevention of Food Adulteration (Extension to Kohima and Mokokchung Districts of Nagaland, Bill, 1971.

The Departmental Inquiries (Enforcement of Attendance of Witnesses and Production of Documents) Bill, 1971

The Diplomatic Relations (Vienna Convention) Bill, 1971.

SHRI S. M. BANERJEE (Kanpur) : We are now meeting for three hours every day. That means nine hours for three days. By no stretch of imagination will we be able to finish all this business unless we sit for six to seven hours a day. Now that Dacca has fallen and the Bangla Desh Government has been established, and we have also known the attitude of the American imperialists, is there any objection to have a discussion for three or four hours on the international situation with particular reference to the conduct of the American imperialists? I hope you will kindly allow a discussion. You should allow a discussion. We have not got any opportunity to condemn those people who really wanted to butcher the people of Bangla Desh.

MR. SPEAKER : They stand self-condemned.

श्री राजाबहादुर शास्त्री (पटना) : अपने दौंगन और दुश्मन के बारे में कुछ चर्चा तो होनी ही चाहिए।

श्री छदल बिहारी बाबुपेयी (ग्वालियर) : जो कार्यवाही समदीय कार्य नहीं में बनायी है यह तो तीन दिन में समाप्त होने वाली नहीं है।

अध्यक्ष महोदय : नहीं हुआ तो मार्ग क्रम में बैठेंगे।

श्री छदल बिहारी बाबुपेयी : नहीं, आपने निर्णय कर लिया हो तो बना दीजिए।

MR. SPEAKER : I think next week we will have to sit according to our normal timings. Everything might be over by that time.

श्री छदल बिहारी बाबुपेयी : फिर आप मदन की सीका दीजिए, इस मार्ग पर स्थिति पर चर्चा करने के लिए और विशेषकर आज प्रधान मंत्री जो वक्तव्य देने जा रही है उस के ऊपर बहस करने का हमें अवसर होना चाहिए।

सूचक, वह जो चुनाव को स्थगित करने के सम्बन्ध में विशेषक देने वाला था उस का क्या हुआ ?

श्री राज बहादुर : जहाँ तक चुनाव को स्थगित करने के विशेषक का संबंध है, साथ से फिर परामर्श

लिया जायेगा, नीर्द्वंद्व प्राप अभीजीवन से जैसे पहले लिया गया था, उस के बाद कोई निर्णय लिया जायेगा। स्थिति में परिवर्तन आया है हम में कोई संदेह नहीं है।

श्री छदल बिहारी बाबुपेयी : परामर्श लिया जायेगा और कह दिया जायेगा कि सर्वसम्मति में यह निर्णय हुआ चाहें अन्य ही हमारा उस में विरोध हो।

श्री राज बहादुर : नहीं, सर्वसम्मति हांगी तभी कहा जायेगा नहीं हांगी तो नहीं कहा जायेगा। जहाँ तक बिजनम का मसाला है दो तीन बिल्लम तो गेने है जो राज्य सभा में लौट कर आए है, एक यहाँ में पान हो कर गया है उस में इमेडमेंट होकर आया है, बहुत में फार्मल है और दो तीन छोटे-छोटे बिल है।

अध्यक्ष महोदय : कब तक बैठना है यह पत्ते बना दीजिए।

श्री राज बहादुर : 22 नारीक तक इगदा है फिनहाल।

अध्यक्ष महोदय : हाउस को जरा डेफिनिट हावा चाहिए कि कब तक बैठना है।

श्री राज बहादुर : अभी तक तो 22 नारीक तक ही है।

SHRI S. M. BANERJEE : What about the discussion we have demanded ?

SHRI RAJ BAHADUR : I would beg of hon. members to take note of the fact that the whole matter is being discussed in world forums and in the Security Council. We have never shut out a discussion, but the question is, shall we allow the Foreign Minister to return ? He is expected in two or three days' time. It will be much better if he returns.

SHRI H. N. MUKERJEE (Calcutta North-east) : Let this matter be finalised. Pending the Foreign Minister's return, let Government give an assurance that after the Foreign Minister comes, we shall be sitting and having a discussion.

MR. SPEAKER : I hope it will be possible for you to let the House know about it a little later.

SHRI RAJ BAHADUR : I will consult the Leader of the House and then inform the House.